

(S)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No.

~~XXXXXX~~

20 OF 1989.

DATE OF DECISION 29/06/1993.

Shri Abdulkadar G.Nasukwala

Petitioner

Shri B.S.Patel

Advocate for the Petitioner(s)

Versus

Union of India and ors.

Respondent

Shri N.S.Shevde

Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Abdulkadar G.Nasukwala,  
Behind Nyay Mandir,  
Hanuman Falia,  
Baroda - 390 001.

...Applicant.

( Advocate : Mr.B.S.Patel )

Versus

1. Union of India, through  
Ministry of Railways,  
Rail Bhavan,  
New Delhi.
2. General Manager,  
Western Railways,  
Churchgate, Bombay - 400 020.
3. Works Manager,  
Pratap Nagar,  
Western Railway,  
Baroda.

....Respondents.

( Advocate : Mr.N.S.Shevde )

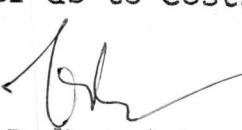
ORAL JUDGMENT

O.A.NO. 20 OF 1989.

Dated : 29th June, 1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The applicant and his advocate are not present  
when the case was called out. Dismissed for default. No  
order as to costs.

  
( V.Radhakrishnan )  
Member (A)

  
( N.B.Patel )  
Vice Chairman

AIT